

CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK

Original Application No.260/001055 of 2014  
Cuttack, this the 30<sup>th</sup> day of January, 2015

**CORAM**  
**HON'BLE MR. A.K. PATNAIK, MEMBER (J)**

.....

Pravat Kumar Bisoi,  
Aged about 34 years,  
Son of Gopal Chandra Bisoi,  
Vill/PO- Kharada, PS- Kasinagar,  
Dist- Gajapati, Odisha.

.....Applicant

Advocate(s)... M/s. L. Pradhan, S.Das, D.P.Das.

**VERSUS**

Union of India represented through

1. Ministry of Railway represented through,  
The Secretary, Railway Board,  
New Delhi.
2. The General Manager,  
East Coast Railway,  
Chandrasekharpur, Bhubaneswar.
3. General Manager(P) (Chief Personnel Officer),  
2<sup>nd</sup> Floor, South Block, Rail Sadan,  
Samanta Vihar, Bhubaneswar-751017.
4. Divisional Railway Manager (Personnel),  
East Coast Railway, Khurda Road,  
Dist-Khurda.
5. Hony. Gen. Secretary,  
Cuttack Railway Institute,  
East Coast Railway, Cuttack.

..... Respondents

Advocate(s)..... Mr. T. Rath

.....  
*W. A. Lee*

## O R D E R (ORAL)

### A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. L.Pradhan, Learned Counsel for the Applicant, and Mr. T.Rath, Ld. Standing Counsel appearing for the Respondent-Railways, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. Applicant has filed this O.A. under Section 19 of the Administrative Tribunals Act, 1985 praying for the following relief:

- “ i) To admit the Original Application.
- ii) Quash the Annexure-A/10 & A/11 as well as to direct the respondent no.2 to absorb the applicant in any Group-‘D’ regular post under Railway Board as he has been given appointment under Railway Institute, Cuttack under Annexure-I by the competent authority being the Quasi Administrative Staff and since date of his joining i.e. from 11.05.1997 till date he has been performing his duties without any breakage.
- iii) Further direct the Respondents to pay the Salary of the applicant since January 2013.
- iv) Pass any other such order.....”

3. The case of the applicant is that although he joined as Caretaker-II under Railway Institute on 11.05.1997 duly selected by the Managing Committee of Railway Institute, Cuttack, and is still working as such, his services have not yet been regularized whereas similarly situated persons like him have been regularized by the Railway Board. Ventilating his grievance, the applicant has filed representation dated 28.05.2013 vide Annexure-A/13 followed by a reminder dated 18.02.2014 vide Annexure-A/14 addressed to General Manager, E.Co.Rly, i.e. Respondent No.2. Mr. Pradhan, Ld. Counsel for the applicant, submitted that till



date the applicant has received no response on his representation/reminder and the same are still pending consideration.

3. Mr. T. Rath, Ld. Standing Counsel for the Railways, submitted that at this stage he has no immediate instruction if any such representation/reminder has been filed by the applicant and, if so, the status thereof.

4. In view of the submissions made by the Ld. Counsel for both the sides, without entering into the merit of this matter, we dispose of this O.A. at this admission stage with direction to Respondent No. 2 to consider and dispose of the representation/reminder of the Applicant by a reasoned and speaking order and communicate the same to the applicant within a period of 60 days from the date of receipt of copy of this order. If, in the meantime, the representation/reminder has already been disposed of then the result thereof be communicated to the applicant within a period of 15 days from the date of receipt of a copy of this order. No costs.

5. As prayed for by Mr. Pradhan, Ld. Counsel for the applicant, copy of this order, along with the paper book, be transmitted to Respondent Nos. 2, 3 and 4 by Speed Post at the cost of the applicant, for which he undertakes to furnish the postal requisites by 03.02.2015.



(A.K.PATNAIK)  
MEMBER(Judl.)